

CBI/256/2019

CBI vs. Sh. Virbhadra Singh & Ors.

18.12.2019

Present: Sh. Pankaj Gupta, learned Senior PP for CBI with Naib Court HC Rajesh Yadav.
All the accused on bail except A1 Virbhadra Singh, A2 Smt. Pratibha Singh, A5 Joginder Singh Ghalta and A6 Prem Raj.
Ms. Tarannum Cheema, learned Counsel for A1 Virbhadra Singh.
Sh. Harsh Bora, learned Counsel for A2 Smt. Pratibha Singh.
A3 Anand Chauhan on bail.
Sh. Kushdeep Gaur, learned Counsel for A4 Chunni Lal Chauhan.
Sh. Anuj Singh, learned Counsel for A5 Joginder Singh Ghalta.
Ms. Sima Gulati, learned Counsel for A6 Prem Raj and A7 Lawan Kumar Roach.
Sh. Karan Kapur, learned counsel for A9 Ram Prakash Bhatia.

Ld. Presiding Officer is on leave today.

Application seeking exemption from personal appearance has been moved on behalf of applicant / A1 Sh. Virbhadra Singh through his Counsel. It is mentioned in the application that the accused is unable to attend the court today as he is on bed rest. Copy of medical record is also enclosed with the application. It is also mentioned in the application that the applicant / accused has no objection to the continuance of proceedings in his absence and he will not dispute his identity. Considering the grounds mentioned in the application, personal appearance of the applicant is dispensed with for today only through his counsel Ms. Tarannum Cheema.

Application seeking exemption from personal appearance has

also been moved on behalf of A2 Smt. Pratibha Singh through her Counsel. It is mentioned in the application that applicant is unable to attend the court today as his husband who is A1 Sh. Virbhadra Singh is on bed rest and she is required to attend her husband. Considering the ground and the fact that the applicant will not dispute her identity and have no objection to the continuance of the proceedings in her absence, personal appearance of the applicant / A2 Smt. Pratibha Singh is dispensed with for today only through her counsel Sh. Harsh Bora.

Application seeking exemption from personal appearance has been moved on behalf of applicant / A5 Joginder Singh Ghalta through his counsel. It is mentioned in the application that daughter of the applicant is hospitalized due to which applicant is unable to attend the court today. Considering the reason mentioned in the application, personal appearance of the applicant / A5 Joginder Singh Ghalta is exempted for today only through his counsel Sh. Anuj Singh.

Application seeking exemption from personal appearance has also been moved on behalf of applicant / A6 Prem Raj through his counsel. It is mentioned in the application that the applicant is a permanent resident of Ranol, Himachal Pradesh and due to heavy snowfall in the area, applicant is unable to attend the court today. Considering the ground mentioned in the application, same is allowed and personal appearance of the applicant / A6 Prem Raj is dispensed with for today only through his counsel Ms. Sima Gulati.

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PWs Sh. Rajnish Kumar Singh and Sh. Amit Jha are present for their examination. However, they are discharged unexamined today. Be summoned again.

Put up for the purpose fixed on **23.01.2020**.

(Pulastya Pramachala)
1st Link Special Judge (PC Act) (CBI)-13,
Rouse Avenue District Courts,
New Delhi : 18.12.2019_(a)